

List of RTI applications and their replies given by CX 9 Section, CBEC during the period October 16 to December 16

Sl. No.	Name of the Applicant	File Number	Page No.	Date of Application
1	Goverdhan G Bhasme	295/242/2016-CX.9	Oct/16/01-09	12-Jul-16
2	A Govindan M A	295/181/2016-CX.9	Nov/16/10-15	05-Jul-16
3	K Sreeram	295/152/2016-CX-9	Nov/16/16-19	03-Oct-16
4	Rajesh Kumar Prasad	295/280/2016-CX.9	Dec/16/20-25	06-Dec-16

SPEED POST
RTI MATTER

F.No.295/242/2016-CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

New Delhi, dated 14.10.2016

To

Sh. Goverdhan G Bhasme,
Central Secretariat, Plot No.1672,
Near Nav Buddha Vihar, Nara Road,
Indora (Warphakhad), Nagpur - 440014.

Subject: Application seeking information under RTI Act, 2005 -reg.

Sir,

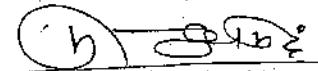
I am to refer to letter F.No.R-20011/104/2016-Ad.ED dated 03.10.2016 from CPIO / US, Department of Revenue forwarding therewith your RTI application dated 12.07.2016 for supply of information on Point (iii) and (III)(a) in respect of CBEC. In this connection it is stated here that

Point (iii): Primarily the agencies under CBEC who look after Customs violations is Directorate General of Revenue Intelligence (DGRI) and Central Excise and Service Tax violations is Directorate General of Central Excise Intelligence (DGCEI).

Point (iii) (a): The DGRI looks after the violation of Customs Act, 1962 and allied Rules and DGCEI looks after the violation of Central Excise Act, 1944 and allied Rules.

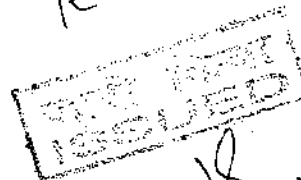
2. An appeal against this lies to Shri Manish Mohan Govil, OSD (Cx.9), Room No.251 B, CBEC, Department of Revenue, North Block, New Delhi - 110001.

Yours faithfully,



(Surendra Singh)

9/e CPIO & Under Secretary to the Govt. of India
Tel: 23092413



RTI MATTER
TIME BOUND

Office Memorandum No. 4324/2016
Date: 6/10/16
FTS No. _____

F.No. R-20011/104/2016-Ad.ED
Government of India
Ministry of Finance
(Department of Revenue)

Room No.55, North Block
Dated the 3rd October, 2016

To

Shri Govardhan G. Bhasme,
Central Secretariat, Plot No. 1672,
Near Nav Buddha Vihar,
Nara Road, Indora (Warphakhad),
Nagpur-440014.

Subject:- Furnishing of information in respect of RTI application received under RTI Act, 2005.

Sir,

I am to refer to your RTI appeal dated 13.08.2016, wherein you have enclosed the RTI application dated 12.07.2016.

2. As directed by the 1st Appellate Authority vide Order dated 26.09.2016 (copy enclosed), the point-wise information with regard to your RTI application dated 12.07.2016 is as under:

6-10
Sh 5

<p>(i) For which specific query did this authority transferred Applicants RTI to Enforcement Directorate, as seeked vide Dt.4.5.2016 2A] (i) to (viii)?</p> <p>(ii) For which specific queries the RTI has been transferred to other CPIOs? Give specific details query/authority breakup.</p>	<p>(i) & (ii) Since the information sought vide your RTI application dated 04.05.2016 was not available, the same was transferred to CPIO, ED & CPIO, CBDT.</p>
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By: 4021 CX-8
Date: 7-10-2016

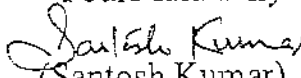
NS
SX

RTI

CPIO (CAG)

<p>(iii) Name the 'Agencies' of GOI which track/enforce upon illicit economy/black [or white] economy at home & abroad.</p>	<p>(iii) Primarily the agencies which look into black money are ED, CBDT, CBEC, CBI, FIU etc.</p>
<p>(iii)(a) The Acts and Rules as legislated by the Parliament under which these Agencies function, respectively.</p>	<p>(iii) (a) As far as ED is concerned, the same looks after the violation of FEMA (Foreign Exchange Management Act) & PMLA (Prevention of Money Laundering Act). For details of other agencies, your RTI application is being transferred to the respective CPIOs u/s 6(3) of the RTI Act, 2005.</p>

Encl.as above.

Yours faithfully

 (Santosh Kumar)

CPIO, Under Secretary to the Govt. of India
 Tele:- 23095377

Copy to:

- (1) The CPIO, ED, Lok Nayak Bhawan, Khan Market, New Delhi-110003.
- (2) The CPIO, CBDT, North Block, New Delhi-110001. o/o
- (3) ~~Concerned CPIO~~ CBEC, North Block, New Delhi-110001. (The Chairman, CBEC)
- (4) The CPIO, FIU, Hotel Samrat, Chanakyapuri, New Delhi.
- (5) The CPIO, CBI, CGO Complex, New Delhi-110003.

No. 318755 /2016-RTI Cell

Government of India
Ministry of Finance
Department of Revenue

North Block, New Delhi
Dated: 24/8/16

OFFICE MEMORANDUM

Subject: Appeal

Please find enclosed herewith an RTI Application/Appeal received in the RTI Cell on date 24/8/16 from Govardhan G. Sharma dated 24/8/16 in respect of Shri/Smt/Ms. Govardhan G. Sharma regarding as mentioned above which concerns the CPIO/Appellate Authority US (RD)

2. The RTI Application/Appeal is being transferred/forwarded to the US (RD) after going through the allocation of Business Rules of the Government of India/Induction material of the Department of Revenue as the subject matter pertains to the above mentioned Ministry/Department/Office/CPIO.

3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Authority within the stipulated time frame under the RTI Act, 2005. A copy of the final reply may also be endorsed to this cell for information.

Encl: as above

Shashi Arora
(Shashi Arora)

Section Officer, RTI Cell
Tel: 23095588

To: US (RD)

24/8
US (RD)
Shashi Arora



AMBEDKARITE PARTY OF INDIA - API

Central Secretariat : Plot No. 1672, Near Nav Buddha Vihar,
Nara Road, Indora (Warpakhad), Nagpur - 440014 (India)
e-mail : api_pb@rediffmail.com
website : www.ambedkaritepartyofindia.org
facebook : Ambedkarite Party of India

JaiBhim ! Jai PraBuddha Bharat !!
Jai PraBuddha Vishwa !!!

74 11 11
50

Ref. No./API/RTI/

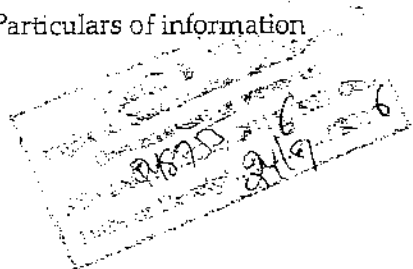
Dt. 13.08.2016CE
(BE2560, AE125...)

To

Appellate Authority,
Ministry of Finance (Dept. of Revenue)
New Delhi - 110001



1. Name of the applicant : Govardhan G. Bhasme
2. Address : Plot No. 1672, Near Nav Buddha Vihar, Nara Road, Indora (Varpakhad), Nagpur-14
3. Particulars of the authorised person
 - (a) Name : Govardhan G. Bhasme
 - (b) Address : Plot No. 1672, Near Nav Buddha Vihar, Nara Road, Indora (Varpakhad), Nagpur-14
4. Date of submission of application : 12.07.2016
5. Date on which thirty days from submission of application is over : 13.08.2016 (excluding postage & response time)
6. Resons for appeal -
 - (a) No response received by the applicant within 30 days of RTI application Dt. 12.07.2016 by CPIO nor the same is transferred to another Department.
7. Last date for filling the appeal : 13.08.2016 (excluding postage & response time)
8. Particulars of information : (i) Information on the SIT (on Illicit Economy) Black/ White Money Racialy & culturaly a neutral term as constituted by Hon'ble Supreme Court of India and related issue as mentioned in applicant RTI dated 4.5.2016.
 (ii) same as above
 (iii) till date.
9. A fee of Rs. Nil for appeal has been deposited with the authority vide Receipt No. Nil dated Nil (due to lack of response & calculation of fees as per section 7 (3)(a) of RTI Act 2005).



B.D
24/8/16

Place : Nagpur

Date : 13.08.2016

Signature of Appellant

encl. :

- i) Copy of original RTI dt. 12.07.2016



AMBEDKARITE PARTY OF INDIA - API

Central Secretariat : Plot No. 1672, Near Nav Buddha Vihar,
Nara Road, Indora (Warphakhad), Nagpur - 440014 (India)

e-mail : api_pb@rediffmail.com

website : www.ambedkaritepartyofindia.org

facebook : Ambedkarite Party of India

JaiBhim ! Jai PraBuddha Bharat !!

Jai PraBuddha Vishwa !!!

National President : Dhi. VIJAY MANKAR

Ref. No./API/RTI/

Dt. 12.07.2016ce

RIGHT TO INFORMATION ACT, 2005

FORM - A

(BE 2560, AE 125...)

Application for information u/s. 6(1) of the Act.

To,

CPFO,
Ministry of Finance,
New Delhi - 110001

1. Name of the applicant : Govardhan G. Bhasme
Address : Plot No. 1672, Near Nav Buddha Vihar,
Nara Road, Indora (Warphakhad), Nagpur - 440014 (India)

2. Particulars of Information Solicited :

A] Provide the following information regarding illicit economy/black [white] economy [as black economy terminology is racially is racially denegrating] and other related issues as mentioned in Applicants RTI Dated 4.5.2016ce.

- Ref. i) Applicants RTI Dated 4.5.2016.
ii) No. 2/176411/2016-RTI Dt. 23.5.2016
iii) No. 6 (1)/EC.Dn./2016 Dt. 27.5.2016
iv) F. No. R-20011/106/2016 - Ad. ED Dt. 15.6.2016
v) No. 2/194668/2016-RTI Dt. 21.6.2016.
vi) C-20/132/16/RTI Dt. 29.6.2016.

(i) For which specific query did this authority transfered Applicants RTI to Enforcement Directorate, as seeked vide Dt. 4.5.2016 2A] (i) to (viii)?

(ii) For which specific queries the RTI has been transferred to other CPIOs?

Give specific details query/authority broking.

(iii) Name the 'Agencies' of GOI which track/enforce upon illicit economy/black [or white] economy at home & abroad.

(iii)(a) The Acts and Rules as legislated by the Parliament under which these Agencies function, respectively.

3. Address to which information is to be sent and the form in which it is desired:
On the above given address of applicant.

4. Is this information not made available by the Public Authority?

5. Are you ready to pay prescribed fee?

Yes

6. Whether belong to BPL category? If yes, have you furnished the proof of the same?

No

7. Whether information by registered post? If you, please enclose an envelope along with requisite postal stamps.

Please send it by R.L.A.D.

Place : Nagpur

Date : 12/07/2016

Encl. :

IPO of Rs. 10/- No. 21F 022176

(Govardhan G. Bhasme)

Office Secretary

Central Secretariat, API

(197) (7)

18/2/19/16

Urgent/RTI Matter
Speed Post

No.2/176411/2016-RTI
Ministry of Finance
Department of Economic Affairs
(RTI Cell)

North Block, New Delhi,
Dated the 19.05.2016
3/3/16

OFFICE MEMORANDUM

Subject:- Seeking information under RTI Act, 2005 – Regarding.

Copy of the RTI application dated 04.05.2016 of Shri Govardhan G. Bhasme, Nagpur received on 18.05.2016, is transferred to you under section 6(3) of the RTI Act, 2005 for providing the requisite information directly to the applicant under intimation to this office as the same is more closely related to your Department.

2. In case the information sought or any part thereof pertains to other Public Authority, the application may transferred/forwarded to the Public Authority concerned directly as per under Section 6(3) of RTI Act, 2005.
3. The application fee of Rs.10/-IPO has been received .

B. Senapati
(B. Senapati)
Under Secretary to Govt. of India & CPIO
Email : b.senapati@nic.in
Tele:2309 5753

To,
1. Under Secretary/CPIO (RTI Cell)*,
Department of Revenue,
North Block, New Delhi.

Shri Govardhan
25/5/16
507(RT)

2. Sh. V. K. Mann, EO(PF) Deptt. of Economic Affairs for necessary action.
3. Ms. Aakanksha Arora, AD(Macro) Deptt. of Economic Affairs for necessary action.
4. Ms. Urmila, DDC(PB-I & II), MIDivision, for n.g.
Copy for information to:-

Shri Govardhan G. Bhasme, Plot No. 1672, Near Nav Buddha Vihar, Nara Road, Indora (Warphakhad), Nagpur - 440014, with the request to approach the above public authority further*.

RIGHT TO INFORMATION
Matter
18/2/19/16
3/3/16

172 (8)



AMBEDKARITE PARTY OF INDIA - API

Central Secretariat : Plot No. 1672, Near Nav Buddha Vihar,
Nara Road, Indora (Warphakhad), Nagpur - 440014 (India)
e-mail : api_pb@rediffmail.com
website : www.ambedkaritepartyofindia.org
facebook : Ambedkarite Party of India

aiBhim ! Jai PraBuddha Bharat !!
Jai PraBuddha Vishwa !!!

National President : Dhi. VIJAY MANKAR

Ref. No./API-

Dt. 04.05.2016CE
(BB 2559, AE 125)

RIGHT TO INFORMATION ACT, 2005 FORM - A

Application for information u/s. 6(1) of the Act

To,

CPIO,
Ministry of Finance
North Block,
New Delhi - 110001

RTI
11/5/16
1850/2016
M/S/10

- 1. Name of the applicant : Govardhan G. Bhasme
- Address : Plot No. 1672, Near Nav Buddha Vihar,
Nara Road, Indora (Warphakhad),
Nagpur - 440014 (India)

Particulars of Information Solicited :

- A] Provide the following information
 - (i) The details of 'National Financial Register' giving the details of all stocks and bonds, and their values.
 - (ii) The details of 'National Wealth Register' giving the details of all non-financial wealth of private households and public wealth, and their values.
 - (iii) The details of "Revenue foregone" in the Union Budget 2016-17. Give complete report.
 - (iv) Efforts of India under Sustainable Development Goals [Goals 10 & 1] to reduce "inequalities" and "poverty", in particular.
 - (v) Efforts made with IMF and UNO to develop a 'World Financial Register' and 'World Wealth Register' to tackle the problem of "tax evasions" in "tax havens".
 - (vi) Official Estimate of "Illicit economy", "black economy" of India [at home & abroad] in terms of lakh crore rupees as on 31st March 2016.
 - (vii) Estimates of "illicit economy", "black economy" of India [at home & abroad] given by GOI, MOF to the SIT being monitored by Supreme Court of India.

17/5/16

17/5/16

176411/2016/RTI
19/5

(173) 9

(viii) Estimate of 'GDP' at market prices (2016) and the 'Produced Capital', and 'National Wealth' of India.

3. Address to which information is to be sent and the form in which it is desired:

On the above given address of applicant.

4. Is this information not made available by the Public Authority?

5. Are you ready to pay prescribed fee?

Yes

6. Whether belong to BPL category? If yes, have you furnished the proof of the same?

No

7. Whether information by registered post? If you, please enclose an envelope along with requisite postal stamps.

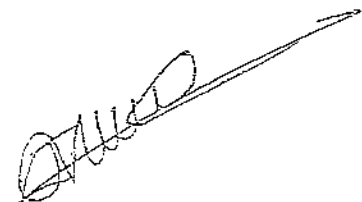
Please send it by R.L.A.D.

Place : Nagpur

Date : 04/05/2016

Encl. :

IPO of Rs. 10/- No. 21F 022161


(Govardhan G. Bhasme)
Office Organiser
Central Secretariat, API

SPEED POST
RTI MATTER

F.No.295/181/2016-CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

New Delhi, dated 03.11.2016

To

Shri A. Govindan M A,
Vice President, Consumer Awareness Movement,
Mettur Dam, D.No.66/38A, Salem Camp PO, Mettur Taluk,
Salem District, Tamil Nadu - 636456.

Subject: Application seeking information under RTI Act, 2005 -reg.

Sir,

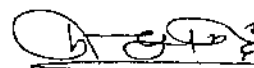
In continuation to this office letter of even number dated 11.08.2016 regarding your RTI application dated 05.07.2016, I am to state as under.

2. The CBEC is concerned with collection of Indirect Taxes only. There are mainly three types of Indirect Taxes at present namely, Customs Duty, Central Excise Duty and Service Tax. Customs Duty is collected as per the Customs Act, 1962; Central Excise Duty is collected as per the Central Excise Act, 1944 and Service Tax is collected as per the Service Tax Act, 1994 (Chapter V of the Finance Act, 1994). Apart from these Indirect Taxes, Cesses like Krishi Kalyan Cess, Swachh Bharat Cess, Clean Environment Cess, etc are introduced as per the enactment of the Parliament. Information about the Indirect Taxes is also available in the public domain at www.cbec.gov.in.

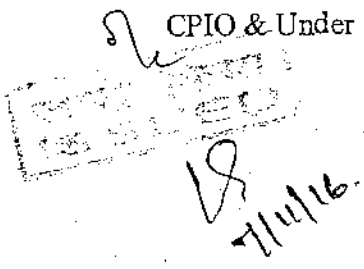
3. Laws for levying all the above taxes are enacted by the Government of India and this office do not keep information of duties / taxes imposed by any other entities other than Central Government i.e., Department of Revenue, CBEC. The information is not maintained on the basis of any political party which is in Government.

4. An appeal against this lies to Shri Manish Mohan Govil, OSD (Cx.9), Room No.251-B, CBEC, Department of Revenue, North Block, New Delhi - 110001.

Yours faithfully,


(Surendra Singh)

CPIO & Under Secretary to the Govt. of India
Tel: 23092413



SPEED POST
RTI MATTER

F.No.295/181/2016-CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

New Delhi, dated 08.08.2016

To

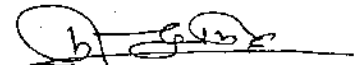
Shri A. Govindan M A,
Vice President, Consumer Awareness Movement,
Mettur Dam, D.No.66/38A, Salem Camp PO, Mettur Taluk,
Salem District, Tamil Nadu - 636456.

Subject: Application seeking information under RTI Act, 2005 -reg.

Sir,

I am to refer to OM No.11/50(13)/2016-RTI dated 15.07.2016 forwarding therewith a copy of your RTI application dated 05.07.2016 and to say that the information sought is not held by me. A copy of the application is, however, being transferred under Section 6(3) of the RTI Act to the CPIO / US (TRU 1 Section), Department of Revenue, North Block, New Delhi, with the request to send information, if available, directly to the applicant under RTI Act, 2005 subject to the provisions of the RTI Act and rules made thereunder.

Yours faithfully,



(Surendra Singh)

Under Secretary to the Govt. of India
Tel: 23092413

Copy with a copy of RTI application is transferred under section 6 (3) of the RTI Act to the CPIO / US (TRU 1 Section), Department of Revenue, North Block, New Delhi, with the request to provide the requisite information, if available, directly to the applicant, subject to the provisions of the Act and the rules made thereunder.

RTI POST
ISSUED

K.
11/8/16

No: 222356 /2016-RTI Cell

Government of India
Ministry of Finance
Department of Revenue

North Block, New Delhi
Dated: 29/11/16

OFFICE MEMORANDUM

Subject: As mentioned in RTI application

Please find enclosed herewith an RTI Application/~~Appeal~~ received in the RTI Cell on date 19/11/16 from Dr. Expenditure dated 15/7/16 in respect of Shri/Smt/ Ms. Dr. Govindan M.A. regarding As mentioned above which concerns the CPIO/~~Appellate Authority~~ US (CO-9) USCITCC

2. The RTI Application/~~Appeal~~ is being ~~transferred~~/forwarded to the US (CO-9) USCITCC after going through the allocation of Business Rules of the Government of India/induction material of the Department of Revenue as the subject matter pertains to the above mentioned Ministry/Department/Office/CPIO.

3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Authority within the stipulated time frame under the RTI Act, 2005. A copy of the final reply may also be endorsed to this cell for information.

Encl: as above

Shashi Arora
11/8/16
(Shashi Arora)
Section Officer, RTI Cell
Tel: 23095588

To
(1) US (CO-9)
(2) USCITCC

Dr. No 2593
Date 8-8-2016

सं. 11/50(13)/2016-आरटीआई

वित्त मंत्रालय
व्यय विभाग
आरटीआई प्रकोष्ठ

नॉर्थ ब्लॉक, नई दिल्ली

दिनांक: 15.07.2016.

कार्यालय ज्ञापन

विषय: सूचना का अधिकार अधिनियम, 2005 के तहत Shri A. Govindan. M.A. से प्राप्त आरटीआई आवेदन के संबंध में।

अधोहस्ताक्षरी को उपर्युक्त विषय पर सूचना का अधिकार अधिनियम, 2005 के तहत दिनांक 14.07.2016 को इस विभाग के आरटीआई प्रकोष्ठ में प्राप्त Shri A. Govindan. M.A. के दिनांक 14.07.2016 के आरटीआई आवेदन की प्रति इस का. ज्ञा. के साथ अग्रेषित करने का निदेश हुआ है। आवेदक ने 10/- रुपये का भुगतान किया है।

2. चूंकि विषय-वस्तु D/o Revenue, under Ministry of Finance से संबंधित है, सूचना सीधे आवेदक को प्रस्तुत किए जाने के अनुरोध के साथ उन्हें सूचना का अधिकार अधिनियम, 2005 की धारा 6(3) के तहत उक्त आवेदन हस्तांतरित किया जाता है।

जी. वी. सुब्बास्वामी
(सुनादा विनोदिनी)

अनुभाग अधिकारी, आर.टी.आई सेल

फोन: 23095646

17953/16-RTI

Handwritten signature and initials

To

✓ (1) Sh. V. Sreekumar, US (RTI), & CPIO, Ministry of Finance, Department of Revenue, North Block, New Delhi.

Copy to : Shri A. Govindan. M.A. Vice President, Consumer Awareness Movement, Metturdan, D.No.66/38A Madha Kovil Road, Salem Ramp. Mettur ~~रक~~, Salem, with the advice to contact the above public Authority for further information in the matter.

X-9
ITCC
27/7/16

TIME BOUND
Right to Information Act Matter
Department of Revenue
FIS No. 22256
Date of Receipt: 14/7/2016

DEPARTMENT OF POSTS

From

Postmaster Grade II
Mettur Dam 636 401

To

Public Information Officer
Ministry of Finance,
Under Secretary (RTI & Legal)
Room no 56 a North Block
New Delhi 110 001

RTI/Gen/16-17 dated at Mettur Dam 636 401 the 09.07.2016

Sub: RTI Act 2005 – Details of Direct and indirect
Taxes – information - Reg.

Respected Sir,

An RTI application received from Sri A. Govindan, Vice President,
Consumer Awareness Movement residing at 66/38 A Madha Koil Road,
Salem Camp 636 456 along with IPO for Rs 10/- of SI NO 11 F 562790 dated
07.01.2016 of Mettur Dam on the above cited subject is submitted for
favour of further necessary action and disposal please.

Thanking you,

Yours faithfully,

Ch. Govindan
डाकपाल - ग्रेड II
Postmaster Grade II,
मेट्टूर डैम एस.ओ - 636 401
Mettur Dam SO - 636 401.

*P-219753/2016/22
13/07/16*

in name

DOR

*P-219753
14/7/16*

*18/07/2016
11/50 (13) 2016 RTI*

APPLICATION UNDER RTI ACT, 2005 Dt. 5-7-16

15

From:-

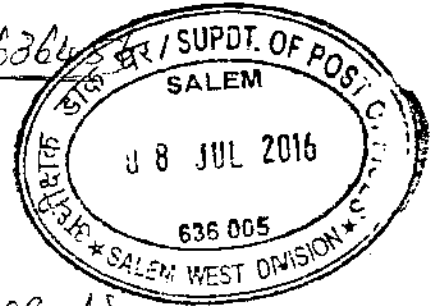
A. GOVINDAN. M. A.

Vice President, Consumer Awareness Movement,

METTUR DAX

S.No 66/38A. Salem Ramp. P.O. Pin 636645

Mettur TK. Salem Dt.



To

The Public Information Officer.

of Finance Department, Govt of India

New Delhi.

Re:

Subj: RPI Act-2005- details of direct and indirect taxes - information requested

-x-

Submt to request that I may please be provided the complete details of both direct and indirect taxes that were in force, during the previous Congress Govt.; and what are all the ~~the~~ new both direct and indirect taxes that are newly imposed by the present BJP Govt;

Thank you Sir

Yours faithfully

[Signature]
5-7-16

Note: I have enclosed herewith one IPO to the value of Rs 10/- towards the fee for this application.

IPO.No. 11F-562790 dt 7-1-16

SPEED POST
RTI MATTER

F.No.295/254/2016-CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

New Delhi, dated 03.11.2016

To

Shri K Sreeram,
S - 4 / C-414, Near E Seva, Red Water Tank,
Vanasthalipuram, Hyderabad,
Telangana - 500070.

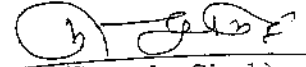
Subject: Application seeking information under RTI Act, 2005 -reg.

Sir,

I am to refer to F.No.26013/21/2016-ST-II dated 18.10.2016 CPIO, State Taxes Section, Department of Revenue forwarding therewith a copy of your online RTI application No:DOREV/R/2016/81255 dated 03.10.2016 for providing information regarding Indirect Taxes. In this connection it is informed here that at present there are three kinds of Indirect Taxes namely Central Excise Duty, Customs Duty and Service Tax levied. A copy of reply dated 17.10.2016 given by this office to an RTI application from you on same issue is also enclosed herewith for ready reference.

2. An appeal against this lies to Shri Manish Mohan Govil, OSD (Cx.9), Room No.251 B, CBEC, Department of Revenue, North Block, New Delhi - 110001.

Yours faithfully,


(Surendra Singh)

CPIO & Under Secretary to the Govt. of India
Tel: 23092413



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7/11/16

SPEED POST
RTI MATTER

F.No.295/1/2016-CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

New Delhi, dated 06.10.2016

To

Shri K Sreeram,
S-4 / C-414, Near E Seva, Red Water Tank,
Vanasthalipuram, Hyderabad,
Telangana - 500070.

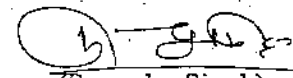
Subject: Application seeking information under RTI Act, 2005 -reg.

Sir,

I am to refer to your online RTI application No.CBEC/R/2016/80861 dated 06.10.2016 and to state that CBEC is concerned with collection of Indirect Taxes and at present there are three kinds of Indirect Taxes namely Central Excise Duty, Customs Duty and Service Tax. A copy of your RTI applications is forwarded under Section 6 (3) of RTI Act, 2005 to CPIO & US (ITCC), CBDT, North Block, New Delhi for information on Direct Taxes.

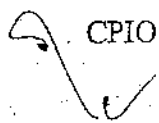
2. An appeal against this lies to Shri Manish Mohan Govil, OSD (Cx.9), Room No.251 B, CBEC, Department of Revenue, North Block, New Delhi - 110001.

Yours faithfully,



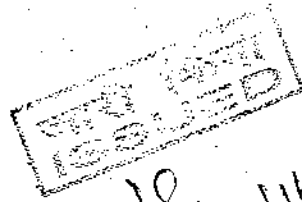
(Surendra Singh)

CPIO & Under Secretary to the Govt. of India
Tel: 23092413



Copy alongwith a copy of RTI application to:

CPIO & US (ITCC), CBDT, North Block, New Delhi for information on Direct Taxes.



18
17/10/16

F. No 26013/21/2016-ST-II

Government of India
Ministry of Finance
Department of Revenue
State Taxes Section

New Delhi, dated 18th October, 2016.

To

Shri K Sreeram,
S-4/C-414, near e-seva, red water tank,
Vanasthalipuram, Hyderabad,
Telangana – 500070.

Subject:- Information sought under RTI Act, 2005- regarding.

Please refer to your online RTI application no. DOREV/R/2016/81255 dated 03.10.2016 seeking information under RTI Act, 2005.

2. In this regard, it is informed that two types of taxes i.e. Direct Taxes and Indirect taxes are levied by Central Government on citizen of India. Since Direct Taxes and Indirect Taxes lies in the work ambit assigned respectively to CBDT and CBEC. Therefore, your application is being transferred to concerned public authorities under Section 6(3) of RTI Act 2005 and it is further informed that out of such indirect taxes, only VAT/ CST are concerned with State Taxes section. VAT/ Sales being a tax on purchase or sale of goods within a State, is purely State matter by virtue of Entry 54 of the List-II (State List) of Seventh Schedule of the Constitution. Detailed information in this regard is not maintained by the Central Government and therefore such detailed information may be obtained by you directly from State Government.

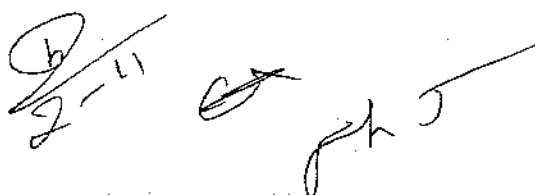
3. If you are not satisfied with above reply, you may prefer an appeal to Ms. Aarti Saxena, Deputy Secretary (State Taxes), D/o Revenue, Room No. 51-I, North Block, New Delhi within 30 days of Receipt of this letter under RTI Act, 2005.



(Mahendra Nath)
CPIO/Under Secretary (ST-II)
Tel. No. 2309 2419


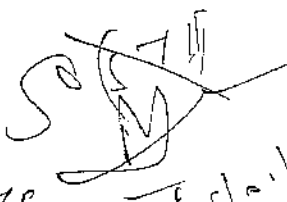
Copy to:

- ✓ 1. US (CX-9), North Block, New Delhi along with RTI application of K Sreeram dated 03.10.2016 for necessary action.
- 2. US (ITCC), North Block, New Delhi along with RTI application of K Sreeram dated 03.10.2016 for necessary action.



RTI REQUEST DETAILS

Registration No. :	DOREV/R/2016/81255	Date of Receipt :	03/10/2016
Transferred From :	Department of Economic Affairs on 03/10/2016 With Reference Number : DOEAF/R/2016/50452		
Remarks :	Subject matter pertain to them		
Type of Receipt :	Electronically Transferred from Other Public Authority	Language of Request :	English
Name :	k sreeram	Gender :	Male
Address :	S-4/C-414,near e-seva,red water tank, vanasthalipuram hyderabad, Pin:500070		
State :	Telangana	Country :	India
Phone No. :	Details not provided	Mobile No. :	+91-8015030531
Email :	k.sriram27@yahoo.com		
Status(Rural/Urban) :	Urban	Education Status :	Graduate
Letter No. :	Details not provided	Letter Date :	Details not provided
Is Requester Below Poverty Line ? :	No	Citizenship Status :	Indian
Amount Paid :	0 (Received by Department of Economic Affairs) (original recipient)	Mode of Payment :	Payment Gateway
Does it concern the life or Liberty of a Person ? :	No(Normal)	Request Pertains to :	Mahendra Nath US(ST2)
Information Sought :	what are the taxes that are being levied on the citizens of india		
Original RTI Text :	what are the taxes that are being levied on the citizens of india		
<input type="button" value="Print"/> <input type="button" value="Save"/> <input type="button" value="Close"/>			

SH  Gouhar
 BM
 18/10/2016

 18/10/16



SPEED POST
RTI MATTER

F.No.295/280/2016-CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

New Delhi, dated 20.12.2016

To

Sh Rajesh Kumar Prasad,
Flat No.224, Inland Evenglades Apartments,
Dasarahalli Main Road, H A Farm PO,
Hebbal Kempapura, Bangalore - 560024.

Subject: Application seeking information under RTI Act, 2005 -reg.

Sir,

I am to refer to OM No.R-20011/39/2016-Coord dated 16.12.2016 from Department of Revenue forwarding therewith a copy of your online RTI application No.DOEXP/R/2016/81411 dated 06.12.2016 forwarded to CBEC for information on point No.6 & 7, and to inform that there are no autonomous organization under CBEC and hence no information is available with CBEC.

2. An appeal against this lies to Shri Manish Mohan Govil, OSD (Cx.9), Room No.251 B, CBEC, Department of Revenue, North Block, New Delhi - 110001.

Yours faithfully,

(Surendra Singh)

CPIO & Under Secretary to the Govt. of India

Tel: 23092413

18.
27/12/16.

RTI MATTER
MOST URGENT

File No.R-20011/39/2016-Coord.
Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 16th December, 2016.

OFFICE MEMORANDUM

Subject: RTI Application filed by Shri Rajesh Kumar Prasad-reg.

The undersigned is directed to forward RTI Application No. 330232/2016-RTI CELL received in this Division from RTI Cell on 14.11.2016 on the above mentioned subject.

2. In the RTI Application, the applicant has requested information regarding the autonomous organizations of Government of India. As the issues on which the information has been sought by the applicant are more closely connected to your organization, the RTI application is being transferred under Section 6(3) of RTI Act for furnishing the information directly to the applicant.

Narendra Kumar
16/11/2016
(Narendra Kumar)
Under Secretary (Coord.)
Tele fax No. 23095539

Encl: As above

- US/CPIO (Ad-ED), Department of Revenue
- US/CPIO (ES Cell), Department of Revenue
- US/CPIO (Ad-IC/AAR), Department of Revenue
- US/CPIO (ST-I), Department of Revenue
- US/CPIO (ITCC), CBDT
- US/CPIO (CX-9), CBEC
- US/CPIO (NC), Department of Revenue
- US/CPIO (GAR), Dept of Revenue

Copy to:-

Shri Rajesh Kumar Prasad, Flat No. 224, Inland Everglades Apts., Dasarahalli
Main Road, H A Farm PO, Hebbal Kempapura, Bangalore, Pin: 560024

[Handwritten Signature]
16-12
[Handwritten Signature]

330232/2016/US CAP-IA 215

No. 330232/2016/US CAP-IA 215
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 8th December, 2016

Office Memorandum

Subject:- Transfer of RTI application under RTI Act, 2005.

The RTI application dated 06/12/2016 of Shri Rajesh Kumar Prasad, bearing Registration No DOEXP/R/2016/81411 is, hereby transferred to US&CPIO, Administration Division of Department of Expenditure, D/o Revenue, D/o Economic Affairs, D/o Disinvestment and D/o Financial Services, under Section 6(3) of the RTI Act, 2005, for providing the requisite information, if any, to the applicant.

(Vivek Ashish)

Under Secretary & CPIO (E.V)

E-mail ID: vivek.ashish@nic.in

Tel No. 23095633

- 1.) US & CPIO, Administration Division, D/o Expenditure, North Block, New Delhi.
- 2.) RTI Cell, US&CPIO, D/o Revenue, North Block, New Delhi.
- 3.) RTI Cell, US&CPIO, D/o Economic Affairs
- 4.) RTI Cell, US&CPIO, D/o Disinvestment, Block 11, CGO complex, Lodhi Road, New Delhi.
- 5.) RTI Cell, US&CPIO, D/o Financial Services, Jeevan Deep Building, New Delhi.

Copy for information to:-

1. Shri Shri Rajesh Kumar Prasad,
Flat No. 224, Inland Everglades Apts,
Dasarahalli Main Road, H.A.Farm,
PO: Hebbal Kempapura,
Bangalore - 560 024
Karnataka

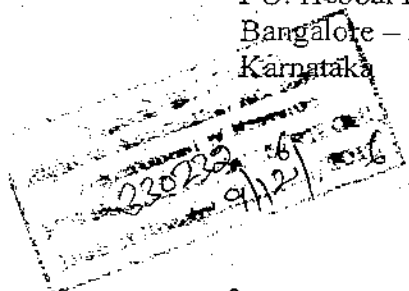
With regard to Points 1-5, a copy of each is enclosed herewith.

With regard to Points 6 & 7, a copy of your RTI application, under Section 6(3) of the RTI Act, is being transferred to Administration Division of D/o Expenditure, D/o Revenue, D/o Economic Affairs, D/o Disinvestment and D/o Financial Services for providing information to you directly.

Appeal, if any, may be preferred within 30 days from receipt of this letter. The First Appellate Authority is Shri Amar Nath Singh, Director in the Department of Expenditure, Room No.74, North Block, New Delhi, Tel No. 23093811: e-mail. amar.singh60@nic.in.

w.r.t. Registration No DOEXP/R/2016/81411.

2. RTI Cell, D/o Expenditure, North Block, New Delhi



Anwarul
8/12/16

SS (RTI)

US (Copy)
9/12/16

No: B 20232 /2016-RTI Cell

Government of India
Ministry of Finance
Department of Revenue

North Block, New Delhi
Dated: 13/12/16

OFFICE MEMORANDUM

Subject: As mentioned in RTI application

Please find enclosed herewith an RTI Application/~~Appeal~~ received in the RTI Cell on date 8/12/16 from Shri. Expenditure dated 8/12/16 in respect of Shri/Smt/Ms. Rajesh Kumar Prasad regarding as mentioned above which concerns the CPIO/Appellate Authority US (Coord)

2. The RTI Application/~~Appeal~~ is being ~~transferred~~/forwarded to the US (Coord) after going through the allocation of Business Rules of the Government of India/Induction material of the Department of Revenue as the subject matter pertains to the above mentioned Ministry/Department/Office/CPIO.

3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Authority within the stipulated time frame under the RTI Act, 2005. A copy of the final reply may also be endorsed to this cell for information.

Encl: as above

Priyanka Prasad
(Shashi Arora)
Aut Section Officer, RTI Cell
Tel: 23095588

To US (Coord)

Report up
NW
14/12/16
So (Coord)
14/12/16
SH-TA

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) :	DOEXP/R/2016/81411	Date of Receipt (प्राप्ति की तारीख) :	06/12/2016
Transferred From (से स्थानांतरित):	Central Board of Direct Taxes on 06/12/2016 With Reference Number : CBODT/R/2016/81432		
Remarks(टिप्पणी) :	matter pertains to your department.		
Type of Receipt (रसीद का प्रकार) :	Electronically Transferred from Other Public Authority	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	Rajesh Kumar Prasad	Gender (लिंग) :	Male
Address (पता) :	Flat No. 224, Inland Everglades Apts., Dasarahalli Main Road, H A Farm PO,, Hebbal Kempapura, Bangalore, Pin:560024		
State (राज्य) :	Karnataka	Country (देश) :	Details not provided
Phone Number (फोन नंबर) :	Details not provided	Mobile Number (मोबाईल नंबर) :	+91-9900235732
Email-ID (ईमेल-आईडी) :	rkp_2000@yahoo.com		
Status (स्थिति)(Rural/Urban) :	Urban	Education Status :	Graduate
Requester Letter Number (निवेदक पत्र संख्या) :	Details not provided	Letter Date :	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता) :	Indian
Amount Paid (राशि का भुगतान) :	0 (Received by Department of Expenditure) (original recipient)	Mode of Payment (भुगतान का प्रकार) :	Payment Gateway
Does it concern the life or Liberty of a Person? (क्या यह किसी व्यक्ति के जीवन अथवा स्वतंत्रता से संबंधित है?) :	No(Normal)	Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	VIVEK ASHISH (E.V)
Information Sought (जानकारी मांगी) :	As the subject matter of the RTI application also pertains to all the Departments of the Ministry of Finance, the same is transferred to them under Section 6(3) of the RTI Act,2005.		
	To, CPIO, Department of Expenditure		

जीवन अथवा स्वतंत्रता से
संबंधित है?):

निम्नलिखित
संबंधित है):

Information Sought
(जानकारी मांगी):

As the subject matter of the RTI application also pertains to all the Departments of the Ministry of Finance, the same is transferred to them under Section 6(3) of the RTI Act, 2005.

To,
CPIO,
Department of Expenditure

Dear Madam/ Sir,

Namaste

Please provide the following information under the RTI act, 2005:

**Original RTI Text (मूल
आरटीआई पाठ):**

1. Copy of D.O.No. 25(1)/EV/2000 dated 16.03.2000 ✓

2. Copy of D.O.No. 25(1)/EV/2000 dated 25.07.2003 ✓

3. Copy of O.M.No. 1(13)/EV/2001 dated 13.11.2003 ✓

4. Copy of O.M.No. 1(13)/EV/2008 dated 28.11.2008 ✓

5. Copy of O.M.No. 1(2)/EV/2007 dated 30.06.2009 ✓

6. List of all autonomous organization under ministry of finance with their postal contact address, website

7. Whether GPF with pension scheme is applicable in the above autonomous organization

Thank you, wishes of happy Diwali to all in team.

Print Save Close